

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 14th day of August, 2000

Original Application No. 631 of 2000

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

R. B. Mathur

Technical Officer (T.5),

Indian Gross Land and Fodder Research Institute,  
Gwalior Road, Jhansi.

(Sri H.P. Pandey, Advocate)

..... Applicant

versus

1. Union of India through Secretary

Ministry of Agriculture Krishi Bhawan,  
New Delhi.

2. Indian Council of Agriculture Research

Institute through its Director General,  
Krishi Bhawan, New Delhi Govt of India,

3. Director India Gross Land and Research

Institute, Gwalior Road, Jhansi.

(Sri Rakesh Tewari, Advocate) . . . Respondents

OR D E R (O r a l)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

This application under Section 19 of the  
Administrative Tribunals Act, 1985, has been filed for  
the relief to direct the respondent no.1 to extend the  
benefit of fixation of pay of the applicant in the grade  
of Rs. 425-600 w.e.f. 7-1-1973 with consequential benefits  
in pursuance of the judgement of the Hon'ble Supreme



dated 26-9-1997 in Civil Appeal No. 6673 of 1997 (ICAR vs. Vibhuti Nayak & Ors). From the record it appears that the applicant has already approached the respondents by making representations (Annexures-A-3, A-4 and A-5), which have not yet been decided by the respondents. In the circumstances, in our opinion, it is a fit case where the respondents may be directed to consider and decide the representations of the applicant by a reasoned order within a specified time.

2. The application is accordingly disposed of with a direction to respondent no. 2 to decide the representation of the applicant in the light of the judgement of the Hon'ble Supreme Court within a period of three months from the date a copy of this order is filed before them. There shall be no order as to costs.



Member (A)



Vice Chairman

Dube/